GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.4028 TO BE ANSWERED ON 12.12.2019

Wakf Boards

4028. SHRI M. BADRUDDIN AJMAL:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the State Wakf Boards are active in the country at present and if so, the details thereof;
- (b) the details of properties belonging to Wakf Boards, State-wise;
- (c) the details of earnings of Wakf Boards during the last five years, year-wise; and
- (d) the schemes being implemented through Wakf Board for welfare of the Muslim community?

ANSWER

MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

- (a) & (b): There are 32 State Waqf Boards (SWBs) functioning in India in different States. As per provisions of Section 32 of the Waqf Act 1995 as amended, general superintendence of all waqf properties in a State is vested with the SWBs and the Waqf Board is empowered to manage these waqf properties. Hence, the details of waqf properties are not maintained by Central Government. However, as per the information available on dedicated online portal called WAMSI (Waqf Assets Management System of India), so far 6,00,723 immovable waqf properties have been registered on the portal. The number of SWBs and the SWB wise details of waqf properties is given at Annexure-I.
- (c) & (d): As per information received from Central Waqf Council (CWC), the annual income from statutory contribution collected by SWBs under section 72 of the Waqf Act, 1995 as amended during the last five years is given at Annexure-II. Further, the Ministry does not maintain the information of the schemes implemented through Waqf Board for welfare of the Muslim community. However, this Ministry is implementing two schemes namely i) Qaumi Waqf Board Taraqqiati Scheme (QWBTS) and ii) Shahari Waqf Sampatti Vikas Yojana (SWSVY) through CWC. Under the scheme, financial assistance is released to CWC who provide the same to SWBs for deployment of manpower, computerization & digitization of records of waqf properties, GIS Mapping on waqf properties, and for disbursement of interest free loan to Waqf Institutions/Waqf Boards for taking up economically viable buildings on the urban waqf land such as commercial complexes, marriage halls, hospitals, cold storages etc.

Annexure referred to in reply to Part (a) & (b) of the Lok Sabha Unstarred Question No.4028 due for answer on 12/12/2019 raised by SHRI M. BADRUDDIN AJMAL regarding 'Wakf Boards'

The details of SWBs and immovable waqf properties registered

S. No.	Name of State Waqf Board	No. of immovable waqf properties registered on WAMSI Registration Module			
1.	Andaman & Nicobar Island	146			
2.	Andhra Pradesh	6,369			
3.	Assam	1,609			
4.	Bihar (Shia)	1,444			
5.	Bihar (Sunni)	5,353			
6.	Chandigarh	34			
7.	Chhattisgarh	2,006			
8.	Dadra and Nagar Haveli	26			
9.	Delhi	1,037			
10.	Gujarat	21,600			
11.	Haryana	22,645			
12.	Himachal Pradesh	2,563			
13.	Jharkhand	281			
14.	Jammu & Kashmir	1,753			
15.	Karnataka	53,726			
16.	Kerala	42,054			
17.	Lakshadweep	896			
18.	Madhya Pradesh	24,418			
19.	Maharashtra	20,641			
20.	Manipur	897			
21.	Meghalaya	58			
22.	Odisha	7,423			
23.	Puducherry	675			
24.	Punjab	36,584			
25.	Rajasthan	23,647			
26.	Tamil Nadu	53,486			
27.	Tripura	2,643			
28.	Telangana	28,107			
29.	Uttar Pradesh(Sunni)	1,42,432			
30.	Uttar Pradesh(Shia)	10,576			
31	Uttarakhand	5,114			
32	West Bengal	80,480			
	Total	6,00,723			

Annexure referred to in reply to Part (c) of the Lok Sabha Unstarred Question No.4028 due for answer on 12/12/2019 raised by SHRI M. BADRUDDIN AJMAL regarding 'Wakf Boards'

Year-wise details of Income of SWBs from statutory contribution

(Rs. in lakh)

	(RS. III lakii)						
S. No.	Name of State Waqf Board	2014-15	2015-16	2016-17	2017-18	2018-19	
1.	Andhra Pradesh	1175.00	40.29	184.00	203.00	Not received	
2.	Assam	4.51	2.11	5.32	9.13	12.20	
3.	Bihar (Sunni)	34.82	30.26	48.01	46.72	43.62	
4.	Bihar (Shia)	3.38	8.53	2.10	5.64	Not received	
5.	Chhattisgarh	12.08	11.96	25.00	Not received	Not received	
6.	Gujarat	85.02	117.00	112.00	112.00	168.00	
7.	Haryana	147.00	149.00	47.86	75.80	Not received	
8.	Himachal Pradesh	56.78	27.79	51.94	87.07	Not received	
9.	Karnataka	334.00	331.00	538.00	513.00	617.00	
10.	Kerala	617.00	690.00	687.00	927.00	1084.00	
11.	Madhya Pradesh	83.23	105.00	126.00	Not received	Not received	
12.	Maharashtra	15.71	15.75	13.56	Not received	Not received	
13.	Manipur	0.31	0.97	Not received	Not received	Not received	
14.	Meghalaya	1.60	0.48	0.49	0.92	Not received	
15.	Odisha	0.95	4.52	5.52	4.53	3.95	
16.	Punjab	22.12	53.18	69.13	89.59	134.00	
17.	Rajasthan	100.00	100.72	84.80	211.00	Not received	
18.	Tamil Nadu	391.00	457.00	485.00	Not received	Not received	
19.	Tripura	Nil	Nil	0.79	Nil	Nil	
20.	Uttar Pradesh (Shia)	16.91	17.02	16.63	Not received	Not received	
21.	Uttar Pradesh (Sunni)	218.00	277.00	247.00	285.00	300.00	
22.	Úttarakhand	15.51	17.68	6.46	22.56	28.10	
23.	West Bengal	98.97	Not received	78.00	Not received	Not received	
24.	Andaman & Nicobar Island	0.66	3.00	Nil	7.00	Nil	
25.	Chandigarh	Nil	Nil	Nil	Nil	Nil	
26.	Delhi	124.00	20.25	15.50	Not received	Not received	
27.	Dadra & Nagar Haveli	Nil	Nil	Nil	Nil	Nil	
28.	Puducherry	4.94	5.56	5.86	7.23	8.50	
29.	Lakshadweep	1.13	0.83	1.87	0.95	1.20	
30.	Jharkhand	1.00	0.99	0.18	2.64	3.00	
31.	Telangana	Not received	560.00	105.00	142.00	203.00	